

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00051/2018

Date of Order: This, the 10th day of January 2019

THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER

Smt. Chaya Das, age – 35
W/O Late Rana Chandra Das
Rly. Qtr.No.T/50/A
Traffic Colony, P.O. Badarpur
District – Karimganj, Pin – 788806
Contact No. 9401716748

.....Applicant

By Advocates: Md. Giash Uddin, Md. Asad Uddin
& Md. Saleh Ahmed

-Versus-

1. The Union of India, Represented by
General Manager, North East Frontier
Railway, Maligaon, Guwahati – 781011.
2. The Divisional Railway Manager (P), N.F.
Railway, Lumding. Pin – 782447.
3. The Staff and Welfare Inspector, N. F.
Railway Badarpur, District – Karimganj
(Assam), Pin- 788806.
4. Priya Rani Das @ Priya Das (Minor-age)
D/O Late Rana Chandara Das.
Represented by Smt. Brajo Rani Das
C/O Late Putul Chandra Das, Village-
Lalpani, P.O. – Lalpani, District – Hailakandi
(Assam), Pin – 7888165.

.....Respondents

By Advocate: Mr. H. K. Das, Rly Advocate

ORDER (ORAL)**N. NEIHSIAL, MEMBER (A)**

Learned counsel Mr. G. Uddin, for the applicant i.e. 2nd legally married wife has informed that after expiry of the first wife of railway govt. servant namely Late Rana Chandra Das, he has married her legally and got recorded her name in the Service Book as well. After the death of the govt. servant the issue of compassionate appointment was under consider by the ministry of railways. The other aspect of the issue was asked to whether the surviving daughter of the first wife was to be considered.

2. It was pointed out by Mr. H. K. Das, Rly counsel for railways that in case the second wife of Late Rana Chandra Das, gives undertaking that she would take care of all the family members of the Late Govt. servant, including the daughter of the first wife, there has to be no objection to consider her for compassionate appointment by respondent authority.

3. Accordingly, it is hereby directed that Smt. Chaya Das, second legal wife of Late Rana Chandra Das, shall give undertaking that she would looked after all the dependent family members of the deceased and the respondent authority shall consider her

application for compassionate appointment. The case may be finalized within a period of 2 months.

4. Accordingly O.A. stands dispose of. No order as to costs.

**(N. NEIHSIAL)
MEMBER (A)**

BD